

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 128

IA No. 2702/2023

In
CP(IB) No. 252/Chd/Hry/2022
(Admitted)

IN THE MATTER OF:
Globe Fincap Ltd.

...Petitioner-Financial Creditor

Versus

Surya Shakti Resources Pvt. Ltd.

...Respondent-Corporate Debtor

Under Section: 7, 33 IBC 2016

Order delivered on 17.04.2024

CORAM:

SHRI. UMESH KUMAR SHUKLA,
HON'BLE MEMBER (T)

SHRI. HARNAM SINGH THAKUR,
HON'BLE MEMBER (J)

PRESENT:

For the applicant in : Mr. Shubham Gupta, proxy counsel.
IA No.2702/2023

For the Respondent : Mr. A.P.S. Madaan, proxy counsel.

ORDER

IA No. 2702/2023

In view of the resolution of the Bar dated 17.04.2024, the Members of the Bar have abstained from Court work today. It is stated by the Ld. Counsel for the applicant that the daily order dated 12.02.2024 is wrongly recorded as the application has been filed under Section 97 of the I&B Code, 2016 whereas, the present application has been filed under Section 33(2) of the Code for initiation of the liquidation of respondent. It is seen that the advertent error made by the stenographer as wrongly recorded the said

Interlocutory Application is hereby corrected accordingly. List this application under Section 33 of the I&B Code on 29.05.2024 for consideration.

Sd/-

(UMESH KUMAR SHUKLA)
HON'BLE MEMBER (T)

Sd/-

(HARNAM SINGH THAKUR)
HON'BLE MEMBER (J)